

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 157/Chd/Hry/2017

Rajeev Goyal

...Petitioner.

Versus


Narv Consultants Pvt. Ltd. & Ors.

...Respondents.

Present: Mr. Anil Kumar Aggarwal, Advocate for petitioner.
Mr. Vishal Aggarwal, Advocate for respondents.

Mr. Anil Kumar Aggarwal, Advocate has filed Power of Attorney for petitioner. Mr. Vishal Aggarwal, Advocate has also filed Power of Attorney for the respondents. Learned counsel for the respondents seeks time to file copy of the resolution of Board of Directors of R-1 for giving him authority letter. The same be filed within five days.

List the matter on 08.08.2017. The respondents to file written statement to the main petition and reply to the prayer for interim relief. On the prayer made by learned counsel for petitioner, learned counsel for respondents states that he would be furnish the monthly account statement of the respondent-company which would be made available before the next date. Let the needful be done.



(Justice R.P. Nagrath)
Member (Judicial)

July 19, 2017
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